

was done as per specification and sufficient machinery deployed for compaction;

(c) whether pervious and impervious soil used in Ash Bund is as per specification;

(d) whether the filter material utilised in the Ash Bund is as per specification and of required thickness;

(e) whether no such rejection took place and payment was made to the contractor for defective work; and

(f) the action taken or proposed to be taken against those found guilty of passing these materials which resulted in poor quality of work?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON (a) No complaint has been received.

(b) to (d). Yes, Sir.

(e) The work is being executed as per the specifications. No. payment has been made to the contractor for defective work.

(f) Does not arise.

Honey Combs in Structures Constructed by BHEL

4464. SHRI GOVINDA CHANDRA MUNDA: Will the PRIME MINISTER be pleased to state:

(a) whether honey combs developed in the roof slab of the canteen building of Tenughat Thermal Power Station constructed in BHEL Ltd;

(b) whether complaints have been lodged in this regard;

(c) whether the whole structure has to

be rejected as per clause No. 15.7 of IS 456 of 1978;

(d) whether no such rejection took place and payment was made to the contractor for defective work; and

(e) the action taken or proposed to be taken against those found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON (a) Minor honey combs which are not uncommon in civil structures developed in one block of canteen building.

(b) The contractor was asked to rectify the defect at his cost.

(c) No, Sir.

(d) As the block in which honey combs developed was found acceptable after rectification of the defects by the contractor, the payment was made to the contractor. No payment has been made to contractor for defective work.

(e) Does not arise.

Defects in Bunker Beam Constructed by BHEL

4465. SHRI GOVINDA CHANDRA MUNDA: Will the PRIME MINISTER be pleased to state:

(a) whether the C.M.D. Tenughat Vidyut Nigam Ltd. has complained to BHEL authorities on August 16, 1991 regarding defects in bunker beam and poor quality of job in RH-4 constructed by BHEL resulting in heavy seepage in RH-3 and RH-4;

(b) if so, the details of various complaints made by CMD, TVNL to BHEL;

(c) the details of enquiries ordered

into the matter and the findings thereof; and

(d) the details of action taken against those found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON (a) to (d). CMD Tenughat Vidyut Nigam Ltd. (TVNL) made some observations on the finish of fabrication work of bunker beam and civil works of RH-3 and RH-4. The matter was examined by independent quality control agency M/s. RITES INDIA LTD. and TVNL. Remedial action to remove the defects was taken and TVNL was intimated.

As the defects were rectified the question of any disciplinary action does not arise.

Alleged Illegal Constructions and encroachment in South Delhi

4466. SHRI JEEWAN SHARMA:
SHRI RAJNATH SONKAR
SHASTRI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the High Court in Delhi had asked to Municipal Corporation of Delhi to investigate into illegal constructions and encroachments in South Delhi some time back;

(b) if so, the details thereof and the action taken by the M.C.D. thereon;

(c) the number of buildings which had constructions in excess of the sanctioned plans and the number of these that are being illegally used or commercial purpose; and

(d) whether coming up to commercial complexes in residential areas is allowed

under the rules; if not, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) to (d). On the basis of the cases filed by various residents associations of Kaliash Colony, Defence Colony and Chittaranjan Park the High Court of Delhi had ordered the inspection of certain properties and submission of reports of unauthorised constructions/deviations carried out in these properties. The properties listed in the High Court are as under

Defence Colony – 27 XYZ

Chittaranjan Park— 30

Kailash Colony – 7

The MCD has intimated that it was noticed that in 54 properties excess coverage had been carried out and 11 properties are being illegally used for commercial purposes. Commercial complexes in residential areas are not allowed as per the provisions of Delhi Master Plan/Master Plan for Delhi –2001. However, unauthorised commercial complexes are constructed in some residential/areas/pockets for which action under the provisions of DMC Act is taken whenever such violations come to the notice of M.C.D.

One type higher Government Accommodation to Government Employees

4467. SHRI ARJUN SINGH YADAV:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a large number of Government employees have been given on type higher accommodation on usual rent;